

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 402 of 2011

(Arising out of Order-in-Appeal No. 323/2010-CE dated
26/11/2010 passed by CCE(Appeals-I), Bangalore)

GIVI MISURE PVT LTD

VITC EXPORT BHAVAN, 1ST BLOCK, PLOT
NO.488, KIADB COMPLEX, 14TH CROSS, IV
PHASE, PEENYA INDUSTRIA AREA,
BANGALORE 560058.

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax And Customs
BANGALORE-II**

NULL PB 5400 CR BUIDING...QUEENS ROAD,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri Bhanumurthy, Advocate

#466, 9TH CROSS,
1ST BLOCK, JAYANAGAR, NEAR MADHAVAN
PARK,
BANGALORE - 560011
KARNATAKA

For the Appellant

**Shri Narendrababu Byahatti,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20600 / 2020

Date of Hearing: 14/09/2020

Date of Decision: 14/09/2020

Per : Bench

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **14/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...